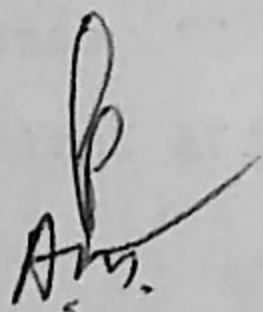


8/8/31

Hon. Mr. D. K. Agrawal, Am.  
Hon. Mr. R. Odayya, Am.

Heard Sri R. K. Pragam, the  
learned Counsel for the  
applicant.

The applicant's services were  
put to an end by order dt. 11/12/75.  
The applicant did not make  
any representation against the  
said order dt. 11/12/75 till about  
13 years. A representation was  
made only on 30/5/88 which  
was replied on 30/8/88. We  
have carefully considered the  
matter. The representation dt.  
30/5/88 or the order passed  
thereon on 30/8/88 does  
not extend the period of  
limitation. Therefore, the  
claim petition is rejected as  
barred by time.

  
Am.

D. K. Agrawal  
Jm.

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